CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 230/MP/2026

Subject	:	Petition under Rules 3(7) and 3(8) of the Electricity (Timely recovery of costs due to Change in Law) Rules, 2021, read with Article 12 of the Transmission Service Agreement dated 30.9.2021, seeking approval/verification of the Change in Law impact on the cost of the transmission project and consequential adjustment of monthly transmission charges.
Petitioner	:	Kallam Transmission Limited (KTL)
Respondent	:	Renew Solar Power Private Limited & Anr.
Date of Hearing	:	**25.8.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V, Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Shri Venkatesh, Advocate, KTL Shri Ashutosh Srivastava, Advocate, KTL Shri Aashwyn singh, Advocate, KTL Shri Devishi gupta, Advocate, KTL

Record of Proceedings

At the outset, learned counsel for the Petitioner submitted that the Commission admitted the matter vide the Record of Proceedings dated 16.6.2026, and Respondents were directed to file their respective replies. However, no reply has been filed by them so far.

2. None was present on behalf of the Respondents despite notice.

3. Considering the submissions made by the learned counsel for the Petitioner, the Commission adjourned the matter and directed the Respondents to file their respective replies, if any, within three weeks with a copy to the Petitioner, who may file its rejoinder(s), if any, within three weeks thereafter.

4. The Petition will be listed for hearing on **5.11.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)